

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 137/GT/2024**

Subject : Petition for determination of project-specific tariff for 100 MW (AC)/ 155.02 MWp (DC) Solar PV power plant with 40/120 MWh of Battery Storage at Rajnandgao, Chhattisgarh for a period of 25 years from Commercial Operation Date (COD) of the project.

Date of Hearing : **23.1.2025**

Petitioner : Solar Energy Corporation of India Limited

Respondent : Chhattisgarh State Power Distribution Company Limited

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member

Parties Present : Shri M.G.Ramachandran, Sr. Advocate, SECIL  
Ms. Surbhi Kapoor, Advocate, SECIL  
Shri Ravi Sharma, Advocate, CSPDCL

**Record of Proceedings**

Heard the learned Senior counsel for the Petitioner and the learned counsel for the Respondent, at length.

2. The Petitioner is directed to furnish the following additional information on or before **17.2.2025** after serving a copy to the Respondent:

*“(i) Rationale for considering the ceiling tariff of Rs. 4/kWh, as agreed upon by the parties in the Power Purchase Agreement (PPA) along with relevant materials.*

*“(ii) Detailed break-up of the battery cost along with a detailed note on the methodology for arriving at the battery replacement cost, the procedure to be adopted for the replacement of the battery, and also if the installation and commissioning of the new battery is included as part of the EPC or O&M Contract;*

*“(iii) Detailed note on the BESS, including the battery chemistry, battery make/model, technical data, performance parameters, and the applicable losses, along with the technical data sheets by the battery manufacturer;*

*“(iv) Rationale behind the chosen AC/DC ratio for the project configuration and battery size, including the generation profiling and load profiling;*

*“(v) Details on the actual rate of interest on working capital (IOWC) along with supporting documents. Details of the Operation & Maintenance (O&M) Expense Contract Agreement.*

*“(vi) Audited cost of the project and performance of the project from the date of commissioning;*

*“(vii) Details on the timeline for securing and utilizing the World Bank loan and the rationale for availing the loan on a reimbursement basis instead of securing the funds*



*upfront. Status of the subsidy sanctioned by the Ministry of New and Renewable Energy (MNRE), GOI.*

*(viii) Competitiveness of the proposed tariff vis-à-vis tariff discovered through competitive bidding/ tariff prevalent in the market;*

*(ix) Details of the actual debt: equity ratio considered for the calculation of the tariff of the project.*

*(x) Detailed, password unprotected, editable Excel sheet showing the determination of tariff components for the project.”*

3. The Respondent is permitted to file its reply on the above by **4.3.2025** after serving a copy to the Petitioner, who may, file its rejoinder, if any, on or before **11.3.2025**

4. Subject to the above and based on the consent of the parties, the order in the petition is reserved.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

